

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2009  
TO BE ANSWERED ON 12.12.2024**

**WELFARE OF MIGRANT WORKERS**

**2009. SHRI JOSE K. MANI:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether there are any specific policy updates or revisions being considered to modernize the Inter-State Migrant Workmen Act and address issues of safe working conditions, fair wages and access to social protections;**
- (b) if so, the details thereof and if not, the reasons therefor; and**
- (c) whether the Central Government plans to work with State Governments to ensure coordinated enforcement and protection for migrant workers, particularly in high-risk sectors such as construction and manufacturing?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (c): In order to safeguard the interest of the migrant workers, the Central Government had enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. This Act has been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, 2020 has, inter-alia, following provisions for inter-state migrant workers:**

- Suitable conditions of work.**
- In case of fatal accident or serious bodily injury, employer/contractor has to report to the specified authorities of both the States and next of kin of the worker.**
- Migrant worker is eligible to avail all the benefits which are available to a regular worker of that establishment.**
- Journey allowance once in a year.**
- Eligible for benefits of Public Distribution System (PDS) in his native State or the destination State where he is employed.**

**Contd..2/-**

- **Toll free helpline number.**
- **No suit or other proceeding in Court for recovery of debt of the past liability will lie against the migrant worker after completion of his employment.**

**Under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, State/UT Governments through State/UT Building and Other Construction Workers' Welfare Boards are empowered and entrusted for registration & renewal of the BOC workers and make provisions for the welfare schemes for Building and Other Construction Workers relating to life and disability cover, health and maternity cover, financial assistance for education of wards of the registered Building and Other Construction Workers, transit housing, skill development, awareness programs, pension etc.**

**The Government has set up the Central Industrial Relations Machinery (CIRM) to ensure enforcement of the labour laws in the central sphere. The state governments are mandated to ensure enforcement of the labour laws in the state sphere.**

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